



VSF PROJECTS LIMITED

CIN : L05005AP1992PLC014326

Registered Office: Sy No : 782 to 1236, Anakalapatur Village, Chillakuru Mandal, Tirupati District, Andhra Pradesh, India, 524412.

E-mail: vsfprojects1992@gmail.com : Website: https://www.vsfproject.com/ : Ph: 040-23548694

AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED, MARCH 31, 2026

In compliance with Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), the Audited Standalone Financial Results of VSF Projects Limited ("the Company") for the quarter and year ended March 31, 2026 ("Financial Results") were reviewed by the Audit Committee and subsequently approved by the Board of Directors of the Company at their respective Meetings held on May 25, 2026. V D P & Co, Chartered Accountants, Statutory Auditors of the Company have issued the Auditors report.

The Financial Results along with the Auditors report are available on the website of Stock Exchanges at www.bseindia.com and also on the Company's webpage <https://www.vsfproject.com/>.

In compliance with Regulation 47 of the Listing Regulations, we hereby notify that the same can also be accessed by scanning the following Quick Response (QR) code:



for VSF Projects Limited
Sd/-
Bobba Narayana Murthy
Managing Director
(DIN: 00073068)

Place: Hyderabad
Date: May 25, 2026

FOR DAILY BUSINESS.

FINANCIAL EXPRESS

THE BUSINESS DAILY.

MANOR ESTATES AND INDUSTRIES LIMITED

Regd. Office: S No. 321, Kallakal Village, Gajwel TQ, Medak District, Telangana 502336
CIN: L45400TG1992PLC014389 Phone: 8897642711 E-mail: mailmedak@gmail.com
Website: www.medak.in GSTIN: 36AABCK2979A1ZO

Statement of Standalone Financial Results for the Quarter and Year Ended March 31, 2026

In compliance with Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), the Board of Directors of Manor Estates and Industries Limited ("Company") at its meeting held on Monday, May 25, 2026, approved the Standalone Audited Financial Results for the quarter and year ended March 31, 2026 ("Results").

The Results, along with the Audit reports of M/s. Nataraja Iyer & Co., Statutory Auditors of the Company are available on the website of the Company at www.medak.in, and on websites of the Stock Exchange i.e. BSE Limited at www.bseindia.com.

In compliance with Regulation 47 of the SEBI Listing Regulations, we hereby notify that the same can also be accessed by scanning the following Quick response (QR) code:



For and on behalf of the Board,
Manor Estates and Industries Limited
Sd/-
Rishabh Agarwal
Whole-time Director
DIN: 06963740

Medak
May 25, 2026



Karnataka Bank Ltd.

Your Family Bank. Across India

Kurnool Branch, Ground Floor, Shafi Plaza, D No 43/234 Near Kurnool Municipal Corporation, Road No 8 Narasinga Rao Peta, Chiranjeevi Park Circle, Kurnool-518004, Kurnool District, Andhra Pradesh State

VEHICLE AUCTION SALE NOTICE

Sl. No	Borrowers Name and address	Vehicle type	Registration no and year	Reserve Price	EMD Rd
1	Annepogu Kranti Kumar	Toyota innova Crysta 2.4V	AP377Z0234	14,00,000/-	1,40,000/-

Open Auction will be conducted for participants who deposits as above mentioned EMD on or before 06.06.2026, 3.00 PM by DD/Pay order to KARNATAKA Bank, Kurnool Branch, Date & Time of Auction : 06.06.2026 between 3.00 PM to 4.00 PM at : Address Ground Floor, Shafi Plaza, D No 43/234 Near Kurnool Municipal Corporation, Road No 8 Narasinga Rao Peta, Chiranjeevi Park Circle, Kurnool-518004, Kurnool District, Andhra Pradesh State Mob : 9866567947, 9490131124 Successful bidder should NEFT/RTGS/ Bank trf on the same day. The vehicle shall be auctioned on "AS IS WHERE IS BASIS" condition. For further details, terms and conditions, the interested bidders can Contact Karnataka Bank, Kurnool Branch. The Authorised Officer may accept/cancel the auction without assigning any Reason thereof.

Place: Kurnool
Date: 20/05/2026

Branch Manager
Karnataka Bank



Asset Reconstruction Company (India) Ltd. (Arcil)

Acting in its capacity as Trustee of various Arcil Trusts
Arcil office: The Ruby, 10th floor, 29, Senapati Bapat Marg, Dadar (West) Mumbai-400 028
Website: <https://auction.arcil.co.in>; CIN-U65999MH2002PLC134884

POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited acting in its capacity as Trustee of Arcil – Trust -2025 – 018 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice dated 16th Nov 24 calling upon the borrower viz. Guda Ailalah (Applicant), Mr/Mrs. Guda Sai Praveen goud (Co-Borrower), Mr/Mrs. Guda Varamma (Co-Borrower) (LP000000025614), the guarantors and the mortgagors to repay the amount, details of which are mentioned in the table below:

The borrower/guarantor(s)/mortgagor(s) having failed to repay the said amounts, notice is hereby given to the borrower/guarantor(s)/mortgagor(s) in particular and the public in general that the undersigned has taken possession of the underlying Immovable Property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on "AS IS WHERE IS & WHATEVER THERE IS BASIS" on the date mentioned below.

Borrower Name and Guarantors	Demand Notice	Description of Property	Possession Date
Guda Ailalah (Applicant), Mr/Mrs. Guda Sai Praveen goud (Co-Borrower), Mr/Mrs. Guda Varamma (Co-Borrower)	Rs. 19,63,036/- (Rupees Nineteen Lakh Sixty Three Thousand Thirty Six Only) as on 07th Nov 24 Notice dated: 16th Nov 24	All That Part And Parcel Of The Immovable Property Situated At, House No. 04-54-017, Situated At Magdhoom Nagar, Jagadgirigutta, Quthbullapur Village Under G.h .m.c Circle, Hyderabad, Quthbullapur, Medchal Malkajiri District, Telangana, 500055 Admeasuring 140.00 Sqyds Or Boundaries As Follows: North – Neighbour's House South – Neighbour's House East – 30'-0" Wide Road West – 40'-0" main Road Neighbour's House	Symbolic Possession 20th May 26

The borrower/guarantor(s)/mortgagor(s) in particular and the public in general are hereby cautioned that Arcil is in lawful possession of the Immovable Property mentioned above and under Section 13(13) of the SARFAESI Act, 2002, the borrower/ guarantor(s)/mortgagor(s) or any person whatsoever, shall after receipt of this notice not transfer by way of sale, lease or otherwise deal with/ alienate the Immovable Property, without prior written consent of Arcil and any dealings with the Immovable Property will be subject to the charge of Arcil for the amount as mentioned above along with future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges etc.

The borrowers/guarantors/mortgagors' attention is invited to the provisions of the Sub-Section (8) of Section 13 of the said Act, in respect of time available to redeem the above mentioned Immovable Property.

Place:Telangana
Date: 26.05.2026

Sd/-
Authorized Officer
Asset Reconstruction Company (India) Limited
Trustee of Arcil – Trust -2025 – 018

SCHEDULE I FORM A PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF

M L INDUSTRIAL AND AGRICULTURAL PRODUCTS PRIVATE LIMITED

1 Name of Corporate Person	M L INDUSTRIAL AND AGRICULTURAL PRODUCTS PRIVATE LIMITED
2 Date of Incorporation of Corporate Person	11 May 1982
3 Authority under which Corporate Person is incorporated/ registered	Registrar of Companies, Andhra Pradesh
4 Corporate Identity Number/Limited Liability Identity Number of Corporate Person	U16001AP1982PTC003479
5 Address of the registered office and principal office (if any) of Corporate Person	Maddi Lakshmaias Bunglow Chirala Road, Chillakaluript, Andhra Pradesh, India, 522616. Email: Sandhya@EzResolve.in
6 Liquidation commencement date of Corporate Person	15 May 2026
7 Name, address, email address, telephone number and the registration number of the Liquidator	EzResolve LLP, Regn No. IBB/IPE-0025/ IPA-1/2023-24/50067, 1st Floor, Golden Heights, Plot No.9, Opp: Raheja IT Mindspace, HUDA Techno Enclave, Madhapur, Hyderabad, Telangana-500081, India Email: Sandhya@EzResolve.in, Phone: 9866559557.
8 Last date for submission of claims	15 June 2026

Notice is hereby given that M L INDUSTRIAL AND AGRICULTURAL PRODUCTS PRIVATE LIMITED has commenced voluntary liquidation on 15 May 2026

The stakeholders of M L INDUSTRIAL AND AGRICULTURAL PRODUCTS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 15 June 2026 to the liquidator at the address mentioned against item 7 above.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

For EzResolve LLP
(Sandhya Tadla) Partner
Date: 26 May 2026
Place: Hyderabad
Firm IP No.IBB/IPE-0025/IPA-1/2023-24/50067



HDFC BANK

Branch: #3-6-310, Hyderguda Road, Basheerbagh, Hyderabad-500029.
18002100018/040-66588491- CIN L65920MH1994PLC080618 Website: www.hdfcbank.com

POSSESSION NOTICE

Whereas the Authorized Officer of HDFC Bank Limited (erstwhile HDFC Limited) having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT- Mumbai vide order dated 17th March 2023) (HDFC), under the Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following borrower(s)/ Legal Heir(s) and Legal Representative(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notices, incidental expenses, costs, charges etc. till the date of payment and / or realization.

Sl. No	Name of Borrower (s)/ Legal Heir(s) and Legal Representative(s)	Outstanding Dues	Date of Demand Notice	Date of Possession	Description of Immovable Property (ies) / Secured Asset (s)
1	Mr. KHAYYUM PASHA MAHAMAD (Borrower) & MRS. SHAIK VAHEEDA BEGUM (Co-Borrower)	Rs. 26.61,168/- (Rupees Twenty Six Lakh Sixty One Thousand and Sixty Eight Only) dues as on 31-JAN-2024*	12-FEB-2024	19-May-2026 (Symbolic Possession)	All that Residential Flat No. 104 in First floor with super built up area of 745.0 Sq. Ft (including common area and Car Parking) along with an undivided share of land admeasuring 30.0 sq. yds. out of 688.0 Sq. Yds., in the building complex of "BM RESIDENCY" H.No. 5-288 & 289 on Plot Nos. 288 (Type – B), 289 (Type – F) in Sy. Nos. 273, 274, 275 & 277 Part, covered under Block No. 5, situated at Sri Sai Ramachandra Naik Nagar of Jeedimetla Village, under GHMC Circle, Mandal & Regn. Sub District Quthbullapur, Dist & Regn. Dist. Ranga Reddy and bounded as follows: North : Open to Sky, South : Open to Sky, East : Open to Sky, West : Corridor owners.
2	Mr. SEKHAR REDDY BANDI (Borrower) Mrs. KRISHNA KUMARI BANDI (Co-Borrower)	Rs. 7,22,454/- (Rupees Seven Lakhs Twenty Two Thousand Four Hundred and Fifty Four Only) dues as on 26-FEB-2025*	21-APRIL-2025	19-May-2026 (Symbolic Possession)	All that the Flat No.404, House No.06-279/F404, in Fourth Floor with a plinth area 685.0 Square Feet or 63.64 Square Meters including common area with an undivided share of land admeasuring 23.84 Sq. Yards out of total land admeasuring 1013.34 Sq. yards, the building name known as "KANCHAN RESIDENCY" in Sy Nos.41,42,43 & 46, covered under Block No.6, Situated at Kanchwala Builders, Kakaliya Nagar, Village Quthbullapur District & Regn. District. Ranga Reddy and bounded as follows: North: Open to Sky (Flat No.405), South: Open to Sky (Neighbours Land), East: Open to Sky (Road), West: Corridor & Open to Sky (Flat No.403).
3	Mr. YAKUBU REDDY PUNNAM (Borrower) Mrs. BEERAM SRIMATHA (Co-Borrower)	Rs.37,12,327/- (Rupees Thirty Seven Lakhs Twelve Thousand Three Hundred and Twenty Seven Only) dues as on 30-NOV-2025*	23-DEC-2025	20-MAY-2026 (Symbolic Possession)	All that the House with Open Place bearing G.P. H.No.2-112/A/14/3 and its corresponding WMC.H.No.35-2-112/A/14/3(New) to an extent of 175.93 Sq. Yards (or) 147.09 Sq. Meters situated at Gopalpur Village, Hanamkonda Mandal, Warangal District, within the Extended limits of Warangal Municipal Corporation, within the Limits of Registration District Warangal and Sub-Registrar Warangal (Rural) and within the following Boundaries: East : 30'-0" Wide Road, West: Plot of Vaduri Poshala Praveen, North: H.No.2-112/A/14/2 of T. Venkateswarlu, South: H.No. 2-112/A/14/4 of G. Pothuraju (Vendor)
4	Mrs. KHATOON KARIMA (Borrower) Mr. A R SULTHAN RAJA (Co-Borrower)	Rs.1,17,49,019/- (Rupees One Crore Seventeen Lakhs Forty Nine Thousand and Nineteen Only) dues as on 30-NOV-2025*	04-JAN-2026	20-MAY-2026 (Symbolic Possession)	All that the RCC Residential House with Open Place property, (House number not allocated) admeasuring 326.62 Sq. Yards equivalent to 273.08 Sq. Meters, covered with RCC Ground plinth area 1463.04 Sq. Feet., and First Floor Plinth area 1463.04 Sq. Feet., Out of Survey No.643 (NEW), Corresponding to its Old No.728 of Waddepalay Revenue Village, Hanamkonda Mandal, Hanamkonda District, within the limits of Greater Warangal Municipal Corporation, within the registration jurisdiction of District Hanamkonda and joint Sub Registrar Warangal (R.O.) and falling under these boundaries: East: Plot of Snidhar Rao, West: 30'-0" Wide Road, North: Plot of B. Srinu, South: H.No.1-1-27/19/7/15 of Raziya Sultana.
5	Mr. SAYABOINA RAJU (Borrower) Mrs. SAYABOINA SWETHA (Co-Borrower)	Rs. 63.14,020/- (Rupees Sixty Three Lakhs Fourteen Thousand and Twenty Only) dues as on 30-NOV-2025*	29-DEC-2025	20-MAY-2026 (Symbolic Possession)	All that the R.C.C. roof House with open place (house number not allotted), covered by RCC plinth area of 920.00 Sq. Feet, in Plot No.3 (Part), to an extent of 183.33 Sq. Yards equivalent to 153.28 Sq. Meters, in Survey No.597/B2 of Bheemaram Revenue Village, Hasanparthy Mandal, Warangal Urban District, within the Extended limits of Greater Warangal Municipal Corporation, within the Limits of Registration District Warangal (Urban) and Joint Sub-Registrar Warangal (Urban/R.O.) and within the following Boundaries: East: Plot No.2, West : Plot No.4, North : Plot No.3 (Part), South : 60'-0" Wide Road
6	Mr. DONURI CHAKRADHAR REDDY (Borrower)	Rs.55,90,010/- (Rupees Fifty Five Lakhs Ninety Thousand and Ten Only) dues as on 31-AUG-2025*	30-SEP-2025	21-MAY-2026 (Symbolic Possession)	All that the Flat bearing No. 102, (House No. i-72/MC/102.PTIN No. 1.11.9988899) in First Floor of Mokshagna Castle, admeasuring 1264 Sq. Ft., built up area (including common area and One Car Parking Area) along with undivided share of 40 Sq. yards (out of 1392. Sq. Yards) in House No. 1-72/C/62, on Plot Nos. 61, 61/1, 62 & 62/1 in Survey No. 23 (Part) Gachibowli Village, Serilingampally Mandal under GHMC Circle Serilingampally, Ranga Reddy District, Telangana State and bounded by: Boundaries of Entire Land: North: Neighbour's Land, South :30' Wide Road, East :40' Wide Road, West: Road, Boundaries for Flat No. 102 (in First Floor): North: Flat No. 103, South: Flat No. 101, East: Corridor, West: Open to Sky.
7	Mr. CHANDRA SHEKHAR MULAKALA (Borrower)	Rs.1,37,63,229/- (Rupees One Crore Thirty Seven Lakhs Sixty Three Thousand Two Hundred and Twenty Nine Only) dues as on 30-Jun-2025*	29-JUL-2025	21-MAY-2026 (Symbolic Possession)	All that the House On Plot No.48, admeasuring 164 Sq. Yards or 137.10 Sq. mtrs., with plinth area of 2590 Sq. feet (Consisting of Ground Floor, First Floor & Second Floor RCC), in Survey Nos. 171/1/1, 171/2 & 172/P and the said layout named as "APR. MUKKA- PRAVEEN'S SIGNATOR", Situated At Mallampet Village, Durdiga-Gandimala Mandal, Under Dundigal Municipality, Medchal-Malkajiri District, Telangana State, and bounded by: North: Plot No. 47, South: Plot No. 49, East: Compound Wall, West: 30' Wide Road
8	MRS. MOGILSETTI ARUNA (Borrower) MR. AKULA BALAGURAVIAH (Co-Borrower)	Rs. 26,17,852/- (Rupees Twenty Six Lakhs Seventeen Thousand Eight Hundred and Fifty Two Only) dues as on 31-DEC-2024*	10-FEB-2025	21-MAY-2026 (Symbolic Possession)	All that the Flat bearing No.303 (in Third Floor), of "ANU RESIDENCY" along with its undivided share of land 14.0 Sq. Yards of 11.70 Sq. meters, (Out of 330.75 Sq. Yards), along with its built up area of 720 Sq. Feet, (including common area), House No.2-22-99b/303, PTIN No.1140211637, on plot Nos 30 & 45 (Northem Part), in survey Nos. 117 to 120, 121, 122 to 129, Situated at Vijayanagar Colony, Kukatapally Village, Mandal & Under Kukatapally GHMC Circle, Medchal District, and bounded by: Boundaries for Entire Complex: North: Plot No.30 Part, South: Plot No.45 Part, East : Land belongs to Bheem Rao, West : 30'-0" Wide Road, Boundaries For Flat: North: Corridor, South: Open to Sky, East: Corridor & Staircase, West: Flat No.302.
9	Mr. T B V P CHANDRA MOULI (Borrower)	Rs.21,04,015/- (Rupees Twenty One Lakh Four Thousand Fifteen Only) dues as on 31-JUL-2025*	30-AUG-2025	20-MAY-2026 (Symbolic Possession)	All that the Slab Level Flat No.201, in Second Floor in "SRI NILAYAM" admeasuring 1200. 89 Sq.ft, including common area together with undivided proportionate share in the land admeasuring 48 sq. yds, and Parking area of 300 Sq.ft. in premises No.6-3-1216/105, situated at Methodist Colony, Begumpet, Hyderabad - 16, A.P. Bounded as under: Boundaries : North : Open, South : Open, East : Open, West : Flat No.202
10	Mr. MOHAMMED YOUSUF (Borrower)	Rs. 16,77,319/- (Rupees Sixteen Lakhs Seventy Seven Thousand Three Hundred and Nineteen Only) dues as on 31-APR-2025*	26-SEP-2025	20-MAY-2026 (Symbolic Possession)	All that the Property H.No.1-19-77 to 79, (old no. 102 and c 103) constructed on: admeasuring 517 Sq. yd. along with situated at, Rasool Pura, secunderabad cantonment, and bounded as follows, bounded by: North by : By Road, South by : By Road, East by : By H.No. 1-19-82 to 84, West by : By 1-19-81 to 85.
11	MRS. KASIREDDY GANGA LAKSHMI W/o. Mr.KASIREDDY NAGA VENKATESWARA RAO [Since Deceased], MR. KASIREDDY SANTHOSH ANANTHASAI S/o. Mr. KASIREDDY NAGA VENKATESWARA RAO [Since Deceased], MS.KASIREDDY AISHWARYA D/o Mr. KASIREDDY NAGA VENKATESWARA RAO [Since Deceased] And other known and unknown Legal Heir(s), Legal Representative(s), Successors and Assigns of Mr. Kasireddy Naga Venkateswara Rao (Borrower) [since deceased]	Rs.32,52,957/- (Rupees Thirty Two Lakhs Fifty Two Thousand Nine Hundred and Fifty Seven Only) dues as on 30-APR-2025*	31-MAY-2025	20-MAY-2026 (Symbolic Possession)	All that the Flat bearing No. 402, on Fourth Floor, undivided share of land admeasuring 59.75 Sq. Yards out of 478 Sq. Yards, with built-up area 1450 Sq ft or 134.71 Sq Mtrs (including common areas and car Parking), known as "MADHURA MEENAKSHI TOWERS", in Premises bearing Municipal No. 1-8-505/15, in Survey No 194/1, situated at Begumpet, Behind Old Ranga Reddy Court, (Earlier in Balan agar Mandal, Ranga Reddy District, Secunderabad and bounded by: North : Open to Sky, South : Open to Sky, East : Open to Sky, West : Corridor List Staircase on Flat No. 401,
12	MRS.MANJUSHA P R (Borrower) MR. VIJAYACHANDRAN CHANDRASEKHAR (Co-Borrower)	Rs. 20,74,816/- (Rupees Twenty Lakh Seventy Four Thousand Eight Hundred and Sixteen Only) dues as on 28-FEB-2025*	28-APRIL-2025	20-MAY-2026 (Symbolic Possession)	All that the Residential Flat No.516, on Fifth Floor, of Plinth area 1409 Square Feet and Car Parking 100 Square Feet in the Cellar, (including common areas), along with Undivided Share of land admeasuring 60.00 Square Yards, or 50.16 Square Meters, (Out of 4612 Square Yards) in Building Name Known as MANNEY "AKSHAY FORTUNE", on Premises Bearing House Bearing Nos.1-5-145, 1-5-146 & 1-5-147, in Survey No.72/Part, Situated at Old Alwal, Alwal Village, Under Greater Hyderabad Municipal Corporation, Alwal Circle, Malkajiri Mandal, Ranga Reddy District, and bounded as follows: North by: Open to Sky & Duct, South by: Open to Sky, East by: Open to Sky, West by: Corridor & Flat No.501.

*with further interest as applicable, incidental expenses, costs, charges etc. incurred till the date of payment and / or realization.

However, since the borrower(s) / Legal Heir(s) and Legal Representative(s) mentioned hereinabove have failed to repay the amounts due, notice is hereby given to the borrower(s) / Legal Heir(s) and Legal Representative(s) mentioned hereinabove in particular and to the public in general that the Authorized Officers of HDFC have taken symbolic possession of the immovable property (ies) / secured asset(s) described herein above in exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The borrower(s) / Legal Heir(s) and Legal Representative(s) mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid Immovable Property(ies) / Secured Asset(s) and any dealings with the said Immovable Property (ies) / Secured Asset(s) will be subject to the mortgage of HDFC.

Borrower(s) / Legal Heir(s) / Legal Representative(s) attention is/are invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset(s).

Date: 25-May-2026
Place: Hyderabad

Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai- 400020

For HDFC Bank Limited
Sd/-
Authorized Officer



STRING METAVERSE LTD.

STRING METAVERSE LIMITED

(formerly known as Bio Green Papers Limited)

[CIN: L62099TG1994PLC017207]

Regd Office: Survey No.66/2, Street No.03, 2nd Floor, Raidurgam, Prasanth Hills, Nav Khalsa, Gachibowli, Serilingampally, Dargah Hussain Shahwail, Hyderabad - 500008, Telangana, India.

Email: cs@stringmetaverse.com, info@stringmetaverse.com, Website: <http://stringmetaverse.com/>

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER & FINANCIAL YEAR ENDED ON 31st March, 2026

(Rupees in Lakhs except per share data)

Sl. No.	Particulars	CONSOLIDATED					STANDALONE				
		Quarter Ended		Year Ended		Quarter Ended		Year Ended			
		31.03.2026 Audited	31.12.2025 Un-Audited	31.03.2025 Audited	31.03.2026 Audited	31.03.2026 Audited	31.12.2025 Un-Audited	31.03.2025 Audited	31.03.2026 Audited	31.03.2025 Audited	
1.	Total Income from Operations	36542.34	27878.79	15405.57	107655.42	40821.62	989.16	366.28	430.44	2007.10	1320.35
2	Net Profit / (Loss) for the period (before Tax, Exceptional items)	3546.80	2788.77	1300.52	10351.38	3534.48	308.34	13.46	75.41	403.76	32.00
3	Net Profit / (Loss) for the period (before Tax, After Exceptional items)	3546.80	2788.77	1300.52	10351.38	3534.48	308.34	13.46	75.41	403.76	32.00
4	Net Profit / (Loss) for the period after tax	3470.62	2788.63	1290.60	10252.65	3524.56	210.20	13.46	75.41	305.62	32.00
5	Total Comprehensive Income for the period	4595.22	3032.68	1363.81	12098.87	3710.27	213.79	13.46	75.41	309.21	32.00
6	Paid up Equity Share Capital of the company (face value of ₹10 each)	11643.23	11643.23	10696.09	11643.23	10696.09	11643.23	11643.23	10696.09	11643.23	10696.09
7	Earnings/Loss Per Share										
	Nominal value of ₹1/- each										
	-Basic	0.30	0.24	0.12	0.89	0.33	0.02	0.00	0.01	0.03	0.00
	-Diluted	0.30	0.24	0.12	0.88	0.33	0.02	0.00	0.01	0.03	0.00

Notes:

The above is an extract of the detailed format For the Quarter & Financial Year Ended On 31st March, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full formats of For the Quarter & Financial Year Ended On 31st March, 2026 are available on the website of the Stock Exchange i.e. Bombay Stock Exchange of India Ltd. <https://www.bseindia.com/> and also on the company website <http://www.stringmetaverse.com>



For and on behalf of the Board of
String Metaverse Limited
(formerly known as Bio Green Papers Limited)
Sd/-
Ganesh Meenavalli
Managing Director
DIN: 09330391

Date: 25.05.2026
Place: Hyderabad